

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.51/2016
RT CP (IB) No.109/Chd/Pb./2017**

In the matter of:

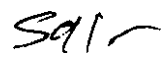
M/s Canbank Factors Ltd.Petitioner.

Versus.


M/s Supreme Tex Mart Ltd. & Ors.Respondents.

Present: None.

None for the petitioner, though there was representation from the petitioner on the previous date. As per the office report, no document/information has been filed by the petitioner so far, as observed in the order dated 04.05.2017. Now the time for making compliance has been extended upto 15.07.2017 by way of amendment of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 vide notification dated 29.06.2017. The matter be now listed on 18.07.2017 with further report of the office.



(Justice R.P.Nagrath)
Member (Judicial)

 July 06, 2017.
Ashwani